

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 237/2002 in  
OA 58/2001

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New Delhi this the 22nd day of August, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T.Rizvi, Member (A)

Head Constable Hari Kishan  
No. 11137/DAP S/O Sh.Rishal  
Singh R/O Village Baprola,  
Police Station- Nangloi,  
Delhi

..Petitioner

(By Advocate Shri Sachin Chauhan )

VERSUS

1. Shri Ajay Chadha,  
Joint Commissioner of Police,  
Northern Range, Police Head-  
quarters, I.P.Estate, MSO Bldg.,  
New Delhi.
2. Shri Sanjay Beniwal,  
Dy.Commissioner of Police,  
North District, Civil Lines,  
Delhi.

..Respondents

(By Advocate Shri George Paracken )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

we have heard learned counsel for both the parties in CP 237/2002. Shri George Paracken, learned counsel for the respondents has submitted that the respondents have filed Civil Writ Petition (CWP 4656/2002) in the Hon'ble Delhi High Court against the relevant orders in the CP in which stay has been granted. C.P. has been filed by the petitioner for non-implementation of the same order which is now sub judice before the High Court.

2. In the above facts and circumstances of the case and in the light of the submissions made by the

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learned counsel for the respondents regarding the stay order passed by the Hon'ble High Court, it will not be proper to proceed further in the Contempt Petition. Accordingly CP 237/2002 is dismissed. Notices issued to the alleged contemnors are discharged. File to be consigned to the record room.

( S.A.T.Rizvi )  
Member (A)

Lakshmi Swaminathan  
(Smt.Lakshmi Swaminathan )  
Vice Chairman (J)

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